

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 224
(IB)-917(ND)2019
IA-355/2021, IA-276/2024,
CA-26/2023, IA-1344/2024

IN THE MATTER OF:

M/s. Ved Contracts Pvt. Ltd.

...

Applicant

Versus

M/s. RG Infra Build Pvt. Ltd.

...

Respondent

Under Section: 9 of IBC, 2016 (Liq.)

Order delivered on 24.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant :

For the Liquidator : Adv. Mohit Nandwani, Adv. Abhishek Goswami

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

As request by the Ld. Counsel appearing for the Liquidator, the hearing is deferred to 29.04.2024. Let the matter be listed on the top of the board on the next date of hearing.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)